

7

## Division Bench

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) NO. 240/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Present: Hon'ble Member (J) Shri K.R.Jinan

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8<sup>th</sup> August, 2017, 10.30 A.M**

Name of the Company		West Bengal Essential Commodities Supply Corporation Ltd		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

① R. C. Prusti, Adv.  
② A. K. Mitra, Adv.  
③ Manini Kalita, Adv.

UBOT

8/8/2017

4. S. M. Gupta, FCS  
5. Mahua Singha, ACS  
6. Saikay Saha, Adv.

Petitioner

IRP [Authorised Representative]

W.B. E.C.S.C. Ltd.

Subroto  
8/8/17Singha  
8/8/17S. Saha  
8/8/17

**ORDER**

Ld. Pr. CS for the financial creditor, Ld. Pr. CS for the Resolution Professional and the Ld. Advocate for the Corporate Debtor along with the Ld. Counsels representing the other creditors are present.

7

Ld. Pr. CS for the Resolution Professional (RP) has informed that no substantial progress has taken place in the matter and informed that RP is collecting details of the account from the corporate debtor.

Ld. Counsel for the UBOI has submitted that UBOI's exposure is more than Rs.100 Crores and RP may appoint a Chartered Account for the purpose collecting details of accounts from different creditors.

RP is directed to consider the request of UBOI and take decision in the matter.

List the matter on 31/08/2017 for further order.

*SK*  
(K.R.Jinan)  
Member (J)

*SK*  
(Vijai Pratap Singh)  
Member (J)